

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4202
ANSWERED ON:22.03.2013
ACTION AGAINST LPG DISTRIBUTORS
Ganpatrao Shri Jadhav Prataprao;Sinh Dr. Sanjay

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether under the Marketing Discipline Guidelines there is provision to impose fine on an errant Liquefied Petroleum Gas (LPG) distributor;
- (b) if so, the details thereof; and
- (c) the details of action taken under the above provision during each of last three years and the current year, Oil Marketing Company (OMC)-wise and State/UT-wise ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT PANABAACA LAKSHMI)

(a) to (c) Marketing Discipline Guidelines, 2001 provides for penal action against errant LPG distributors found guilty of malpractice/irregularity.

State/UT-wise details of established cases of malpractices/irregularities for which action has been taken under the provisions of MDG, 2001 against the errant LPG distributors for last three years and the period April-December, 2012 is at Annexure.